1979-80-Gen. Dis. 298 297 Bud. Pondicherry CHAITRA 2, 1901 (SAKA) cherry) 1979 and D.S.G. for D. G. on Acc. (Pondi-Grants (Pondicherry) 1979-80

sums from and out of the Consultdated Fund of the Union territory of Mizcram for the services of the financial year 1978-79, be taken into consideration."

MR. DEPUTY-SPEAKER: The question is:

'That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union territory of Mizoram for the services of the financial year 1978-79, be taken into consideration."

The motion was adopted. MR. DEPUTY-SPEAKER: W2 will

now take up clause by clause consideration. The question is:

"That clauses 2, 3 and the Schedule stand part of the Bill." The motion was adopted.

Clauses 2, 3 and the Schedule were added to the Bill

Clause 1, the Enacting formula and the Title were added to the Pill

SHRI SATISH AGARWAL: I beg to move: "That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed." The motion was adopted.

BUDGET-1979-80 PONDICHERRY GENERAL DISCUSSION

DEMANDS FOR GRANTS ACCOUNT (FONDICHERRY) 1979-80 AND SUPPLEMENTARY DEMANDS

FOR GRANTS (PONDICHERRY)

1979-80-Contd. MR. DEPUTY-SPEAKER: We now the Pondicherry Budget.

Shri Asaithambi to continue his speech.

SHRI C. N. VISWANATHAN (Tiruppattur): On a point of order, S.r. Under rule 352, it is stated:

"A member while speaking shall not--

(ii) make a personal against a member;"

On 21-3-1979, when Shri Asaithambi spoke on the Pondicherry Budget, he mentioned about the leader of the Anna DMK and also a memper of the House, Mr. Bala Pajanor. This is what he said:

"Shri Bala Pajanor did not categorically say that the Prime Minister Shri Morarji Desai made this statement at a Press Conference. He did not affirm that this was Prime Minis_ ter's personal opinion or confirm that there was some invisible force behind this statement of Shri Morarji Desai, based on later press comments. Shri Bala should have made this fast speech in his Party Forum. He should not have chosen the forum of Lok Sabha for this speech."

He has made an allegation against Mr. Bala Pajanor....

MR DEPUTY-SPEAKER: I do not see any connection at all. *SHRI A. V. P. ASAITHAMBI

(Madras North). I will pay him a tribute. Mr Deputy-Speaker, Sir, when I started my speech on the Pondicherry Budget day before yesterday, my hon, friend Shri Bala interrupted me several times. I did not say anything about him in his personal or individual capacity. I do not wish to say and I would not say anything about him in his individual capacity. But he belongs to Pondicherry. He represents

the nation at different times of its history. From 1974 he has spoken several times about the problems and progress of Pondicherry on the floor of this House. Even the other day he was critical about the meagre allocation of Rs 4 crores for Pondicherry in this

Pondicherry in this House. Not only

he but his entire family had served

^{*}The original speech was delivered in Tamil.

[Shri A. V. P. Asaithambi]

Budget. The problem is not now many times Shri Bala spoke about Pondicherry here or how many times Asaithambi has spoken about Pondicherry The problem is altogether different here.

On 26th January, 1979 when the entire country was celebrating the Republic Day, Pondicherry was celebrating lothi-charge day. There was lathicharge again and again on the people agitating there. Tear-gas shells were exploded There was firing Some people lost their lives, while others lost their limbs. Many people were injured on account of Police excesses. Properties worth Rs. 60 lakhs were destroyed in this volcano of violence What is the primary cause for this upheaval? You all know that the All India Anna Dravida Munnetra Kazhagam was administering Pondicherry last year. I need not say that the A I.A. D.M.K. is led by Shri M G.R; and Shri Bala belongs to that party. But Janata Government last year dismissed the A.I.A. DM.K. Government of Pondicherry. It will not be an exaggeration to say that the ALADMK Government in Pondicherry was dismissed at the instance of Shri Molarji Desal.

The agitation in Pondicherry on 26th Jonuary was not due to the dismissal of AIADMK Government by Shri Morarii Desai. If the resentment and opposition of the people of Pondicherry had been only towards Shri Morari, Desai, his ffigy alone would have been buint But the effigy of the leader of A I.A.D.M.K., Shra MGR's affigy was also burnt. What is the reason for this resentment against Shri MGR? If you look into this question in depth, you will find out the truth.

You all know Ramayana. Rama went in search of stolen Sita He wanter to enlist others in his support and he came across Sugriva who was p enured to do anything bid by Rame. But he stipulated one condition for extending his support. He wanted Rama to kill Vali, his brother, who was a stumbling block for his progress. Rama

condition. From a agreed to this hide-out he killed Vali, though there was no animus between him and Vali. He killed Valu for the sake of getting support. Here the Valu of AIADMK Government in Pondicherry was dismissed by Rama of Shri Mocarii Desai at the bidding of Sugriva of Shri MGR. This is proved to the hilt by the statement of Shri Morarii Desai in the Rajya Sabha..

SHRI A. BALA PAJANOR (Pondicherry): On a point of order, Sir. He is making an allegation against the Chief Minster of Tamil Nadu. Ask him not to speak anything against the person who is not present in the House.

SHRI C. N. VISVANATHAN: I am on a point of order. (Interruptions).

MR DEPUTY-SPEAKER: Let one person rise on a point of order.

SHRI A. V. P. ASAITHAMBI: Where is the point of order- (Interruptions).

MR. DEPUTY-SPEAKER: What is our point of order Mr. Bala Pajanoc?

SHR! A. BALA PAJANOR: Under Rule 353:

"No allegation of a defamatory or incliminatory nature shall be made by a member against any person unless the member has given previous intimation to the Speaker "

This is an allegation made against the Chief Minister.

The rule further says:

'. and also to the Minister conceined so that the Minister may be aule to make an investigation into the matter for the purpose of a reply."

"Provided that the Speake" may at any time prohibit any member from making any such allegation if he is of opinion that such allegation is derogatory to the dignity of the House...."

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Under Rule 352 (v):

"A member while speaking shall not reflect upon the conduct of persent in high authority unless the discussions is based on a substantive motion drawn in proper term..."

MR. DEPUTY-SPEAKER: What is your point of order?

SHRI A. BALA PAJANOR: Sir, he was referring to a person who is not a member of the House and who cannot come and explain. If he has mentioned the name of the Prime Minister, it is all right because he is a Memoer of the House.

Now. Sir a serious allegation is cast upon the Chief Minister of a State. He has said something which we have rever heard of. He said some conversations were exchanged between the Prime Minister and the Chief Minister of a particular State. In that case they should have discussed so mary other things (Interruptions) I think he is bypassing the rule and is trying to make certain allegations against the Chief Minister of a particular State who is a Leader of our Party also. This will create a very bad precedent Then he compared him to Rayana and others This should be stopped.

SHRI C. N. VISVANATHAN (Tiruprattur). I am on a point of order under Rule 353 of the Rules of Procedure. Actording to Kaul and Snakther, if an allegation of a defamatory nature is made, without fulfilling the requirements of the rule, in such a case, ruling is also given by the Chair. That was done in the year 1966.

MR. DEPUTY-SPEAKER: What is your point of order?

SHRI C. N. VISVANATHAN: Sir, an allegation is made against a person who is not present in the House. That is also of a defamatory and incriminatory nature. He is comparing the Chief Minister of Tamil Nadu to that of Ravana who was a person who was criticised. It is defamatory in nature to compare the Chief Minister with Rayana.

MR. DEPUTY-SPEAKER: Mr. Assithambi, please don't make any defamatory reference.

SHRI A. V. P. ASAITHAMBI: All right.

SHRI C. N. VISVANATHAN: Uuless a previous notice is given.

MR. DEPUTY-SPEAKER: Let him continue with his speech.

SHRI A. BALA PAJANOR: Sir, this directly attracts Rule 355. He is referring to the leader of my party, Mr. Ramachandran, who is not present here to defend himself.

SHRI RAGHAVALU MOHANARAN-GAM: Also, Sir, he cannot quote from what has happened in Rajya Sabha. (Interruptions).

*SHRI A V P. ASAITHAMBI: The AIADMK Ministry in Pondicherry was dismissed by the Janata Govrnment at the Ccutre. If it had been unjust and unconstitutional and also anti-democratic, the Party should have condemned it as such in unequivocal terms. But the Party General Secretary, Shri Nedunchezhiyan welcomed it and issued a statement.

SHRI A. BALA PAJANOR: It is Karunanidhi who said that Pondicherry should be merged. His party had passed a resolution as early as 1963 that Pondicherry should be merged with Tamil Nadu.

MR DEPUTY SPEAKER: Everybody talks politics.

SHRI A. BALA PAJANOR: But there is a line He is trying to attrioute motives. (Interruptions)

*SHRI A. V. P. ASAITHAMBI Sir, you know that the population of Pondicherry is 6 lakhs. The Chief Minister of Tamil Nadu, Shri MGR asked: "Should the Chief Minister of 6 lakhs of people and the Chief Minister of 8 crores of people in Uttar Pradesh be put on the same pedestal? Sir, this

[Shri A V P Asaithambi]

makes it clear that there is some connection between Shri MGR and the dismissal of AIADMK Ministry in Pordicherry

SHRI A BALA PAJANOR Our General Council had passed a resolution in Coimbatore immediately after the Fond cherry agitation and on Marani Bhais statement that the wishes of the people should be respected and any decision on Pondicherry can be taken only with the consent of the people of Pondicherry That is why I request my hon ble friend not to make the of this forum to this

*SHRI RAGHAVALU MOHANA-RANGAM We have already passed a resolution at Coimbatore to the effect that Pondicherry should not be merked with Tamil Nalu Mi Asaithambi sunnecessarily creating complication by unnecessarily inserting Mr M G Remachandrans name

*SHRI A V P **ASAITHAMBI** While speaking in Rajya Sabha Shii Desai did say that it was not only his opinior that Pondicherry should be niergea with the neighbouring State but it s also the orinion of others in Tamil Nada Before his Press Inter view at Madris Shri Morarji Desai had met the Chief Minister of Fimil also Sir no other party can match AJADMK in induiging i ndouble talk or i nwearing mask for the people of showing two perso nalities

SHRI RAGHAVALU MOHANARAN-GAM We have learnt it from his leader Shri Kalunanidhi

SHRI A V P ASAITHAMBI What was their stand in Rajya Sabha in regard to Special Courts Bill

SHRI A BALA PAJANOR Sir he s making insinuations

SIIRI RAGHAVALU MOHANARAN-CAM He has got so many platforms in Madras city

*SHRI A V P ASAITHAMBI What has happened in Special Courts 1979-80—Gen. Drs. cherry) 1979 and (Pondscherry) 1979-80

Bill in the Rajya Sabha? The Rajya Sabha AIADMK M Pb stated that even if the High Command directs us to support the Janata Party we would not support the Janata Party on Special Courts Bill Their leader Shri MGR said that he would not accept the views of Rajya Sabha M Ps (AIADMK M Ps) as the views of the Party and he sent Shil Edmund as he eight eight of New Delhi Yesterdry Shri MGR has justified his M Ps stand in the Rajya Sabha

MR DFPUTY SPEAKER You have two more minutes

SHRI A V P ASAITHAMBI They have taken my time

MR DEPUIY SPEAKER He started his speech yesterday

SHRI A V P ASAITHAMBI Mr Subtainh belongs to the Communist Laity of India He halls from Pondicherry He has sent a circular to all the Members here I im realing from that

Now the problem of n erger having been rused by Prime Minister Morarii Desii with the i tive moral backing of Mr VI G Rimachandiati Chief Minister of Timil Nadu and his M Ps in Parliament

SHRI A BALA PANJANOR I object Sir The Communist party has passed a Resolution as early as 1962 The DMK Party which he represents has expressed the view that Pondicherry should be merged Their Member Mr Krishnamurthi expressed this view on the Floor of the House In those days all the oppotion parties and many others opposed the view of Poadicherry remaining separate but only Jawaharlal Nehru stood by it and gave this identity DMK passed a Resolution that Pondicherry should not be separate Now the present protoganists are trving to make political capital out of this issue It is a serious matter The DMK party, the communist party and many other parties in this House said that Pondicherry

The original speech was delivered in Tamil

: 305 Bud. Pondicherry CHAITRA 2, 1901 (SAKA)
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should not be separate. He is referring to Mr. Subbiah's statement. That should be expunged. It is not a part of our record here. He should not quote from that. He refers to that statement.

MR. DEPUTY SPEAKER: It is a question of opinion. You have made your position clear.

SHR1 A. BALA PAJANOR. He reads it out as if it 's part of the record here.

MR DEPUTY SPEAKER: Let him conclude his speech.

*SHRI A V. P ASAITHAMBI: How can the people of Pondicherry have confidence in the leader of A I.A.D M K, when Shri MGR himself has said that medicine, even if it is bitter, has to be taken if we want the disease to be cured Pondicherry people got infuriated. The effigy of Shri Morarji Desai was burnt. To appease the rising tide of anger of the people of Pondicherry. Shri MGR sent Shri Bala Pajanor to Pondicherry. But he was not allowed to enter Pondicherry.

SHRI RAGAVALU MOHANARAN-GAM: Mr. Karunanidhi directed

SHRI A, BALA PAJANOR: I have been invited there by the Anti-Merger Committee. What has happened is entirely different. Let him not dispute it. As a party you are doing something else.

MR. DEPUTY SPEAKER: Please conclude your speech.

SHRI A. BALA PAJANOR: I have been invited thereby the Anti-Mergor Committee. He is quoting from Dinamani.

MR DEPUTY SPEAKER: He is not quotin, it now.

SHRI A. BALA PAJANOR: He has been throughout quoting it.

MR. DEPUTY SPEAKER: Let him. come to the Budget.

*SHRI A. V. P. ASAITHAMBI: All your interruptions here will only strengthen my party in Pondiche:ry; it will not weaken it.

SIIRI RAGAVALU MOHANARAN-GAM: Sir, he is talking nothing but politics. He wants to derive advantage for his party. Let the Elections come in Pondicherry, he will know. (Intertuptional, All the time he has been talking only like this

SHRI A. BALA PAJANOR: I know what these people are.

MR DEPUTY SPEAKER: Mr. Asai-thambi, please come to the Budget.

SHRI RAGAVALU MOHANARAN-GAM: The only success the DMK party got 1: 1t. North Madras. All the other places we have won. From that you can understand the strength of his party.

SHRI A. V P. ASAITHAMBI: You will see what happens Election is coming in Pondicherry.

SHRI A. BALA PAJANOR: I have been pleading all along. Now the same mistake is being committed. The people of Pondicherry are with me. Mr Asaithambi, let me say this to you, 23 constituencies voted for me.

SHRI RAGAVALU MOHANARAN-GAM: We won in Pondicherry.

*SHRI A. V. P. ASAITHAMBI: Whether it is due to the speech of Shri Morarji Desai advocating merger of Pondicherry with the neighbouring State, or whether it is due to the maladministration of the State by the then ruling A.I.A.D.M.K. Party. the people of Pondicherry has suffered heavily. Now there should be a categorical assurance from the Government that Pondicherry would not be merged with the neighbouring State and it would keep its seprate-

^{*}The original speech was delivered in Tamil.

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entity. If that is not considered practicable, then the provisions in the Indo-French Treaty would be observed in spirit and letter before such a decision is implemented During the period of agitation, many people were arrested Many cases have been instituted. These people should be released and the cases should be withdrawn forthwith The compensation paid to the dependants of victims and to those injured should be increased. A high-powered Committee should be constituted to enquire into police excesses in Pondicherry. Pondicherry people should be given protection and a sense of security should be instilled in them by implementing these measures. As is proposed to be done in Mizoram, elections should be held

in Pondicherry also as early as possi-

ble.

Even Shri Shekh Abdulla has said that he would not to hesitate bifurcate Jammu and Kashmir into two States if need arises There is the talk of dividing Uttar Pradesh into three small States even among the ruling Janata Party members The Government of India should reorient its policy towards separation and creation of small States and not move towards creating monolithic States, which is not conducive for development and progress It has been acknowledged by Janata Party High Command that small States lead to quick and better progress It is in the interest of development and progress of India that there should be small States reiterate that an assurance should be given on the floor of this House that Pondicherry would retain its independent identity for ever.

With these words I conclude my speech.

SHRI K. GOPAL (KARUR) Mr. Deputy-Speaker, Sir, normally, a discussion like this should not take place in Parliament, and the budget proposals should be discussed in the Union Territory of the State concerned, but in certain circumstances, the

budget of a State of Union Territory is discussed here. We are discussing it here because of the reasons know to all of us.

Now, the whole background needs to be gone through and if you permit me, Sir, I will briefly explain the sequence of event which took place in Pondicherry.

MR DEPUTY-SPEAKER Do not go into the sequences; you will take more time.

SHRI K GOPAL: I will finish within my time, Sir.

As early as 1949, there was a referendum in Chandranagar, which was a part of the French settlements in India, and the people opted for merger with the Indian Union Then, in 1954, there was a treaty, called the Treaty of Cession of the French Establisments of Pondicherry, Karaikal, Mahe and Yenam Article 2 of this Treaty says:

"The Establishment will keep the benefit of the special administrative status which was m force prior to the 1st November, 1954. Any constitutional changes in this status which may be made subsequently shall be made after ascertaining the wishes of the people."

This is the treaty. But even in 1954 when this territory merged with the Indian Union, our present Prime Minister, who was a leader in the Government at that time also, said that he was against a separate entity for Pondicherry. So, it has been in his mind all these years. When he was in Madras on some other official business, certain journalists asked him about his views with regard to the status of Pondicherry. He said, that it should be merged. When he was reminded of the existence of the treaty and this article, he said: "Treaty, or no treaty. I do not care." He was told that he would have to ascertain the wishes of the people, he replied

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that in a matter like this, people would gang up. He was told that if he did like that, there would be trouble in Pondicherry. He replied that he knew how to handle the situation This was the provocative statement that led to some flare-up in Pondicherry. The result was, though according to official version, only three-four people died, in fact, some forty people lost their lives and the leaders were also arrested without any provocation.

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They were transferred to a State outside Pondicherry, much against the law. They were kept there, and a number of cases were fossted on them. Finally what happened was that when they were asked to contest the sections in the courts, they said 'No' Cases under 7 or 8 sections were foisted against them Finally they were released personal bond of Rs 100/shows how vindictive the Administration was on these leaders

After every thing had happened, the Prime Minister cooly said that it was his personal view. I hope the yesterday's news about JP's death was not his personal view. I request the Government to respect the treaty entred into with the French Government.

There are about 17,000 families in Pondicherry which are getting pension from the French Government. I do not say whether it is right or wrong. But the wards of those families can opt for French citizenship when they reach the age of 18 It means that they would get free education etc. in France These families also rightly feel that the merger will affect their interests

Secondly, firing has taken place The situation was peaceful Indiscriminate firing was there. When somebody was going to the arrack shop, he was shot dead by the policeman. This is not a joke: it happened that way without any provocation.

MR DEPUTY-SPEAKER: He was enforcing Prohibition

SHRI K. GOPAL. Perhaps in advance He was over-enthusiastic. We are not demanding anything else, but a judicial enquiry for what had happened throughout the whole period, till the Prime Minister said that it was his personal view. Then everything quietened down. When you announced elections for Mizoram, what prevented you from announcing the exact date for elections in Pondicherry? You have to announce it right now Government makes one statement. The Prime Minister makes another statement. I want them to tell the House as to when exactly elections will be held in Pondicherry I also want an increase in the compensation to all dead and wounded, though the Anti-Merger Committee has also supplemented the compensation amount by Rs. 3000 Still, I would like you to look into the whole thing, and also withdraw the cases which you have foisted on the leaders The All-Party mittee and the people all belong to Pondicherry Therefore I would like you to withdraw the cases foisted on all the leaders

Another argument given is about the smallness of population, and also about Political instability If political instability is the criterion, for the last 20 years, no Chief Minister UP has remained in continuously for 5 years Does it mean that you will divide it and merge its parts with Delhi etc? So, you should not speak about it. About the smallness of population, I would give you these figures: Laccadives has 31,000 people, Goa-Daman-Diu about 85 lakhs; Dadra-Nagar Havel: 74,00, Chandigarh 265. lakhs, Arunachai Pradesh 467 lakhs. Andaman-Nicobar 1 15 lakhs. When they can remain as separate Union Territories what prevents you from allowing Pondicherry to remain a separate Union Territory? So, I would like the Minister first to

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[Shri K Gopal]

assure the House about the exact date of elections, secondly about the judicial enquiry, next about respecting the treaty then about increasing the compensation and finally about withdrawing the cases. Thank you.

MR DEPUTY-SPEAKER: Mrs. Parvathi Krishnan.

SHRIMATI PARVATHI KRISH-NAN (Coimbatore): I realize that the time is very limited, and Mr. Gopal has covered many points that I had in mind. But I would say that this House should be made aware, and it should also condemn the manner in which the Police ran amuck. Because it was not only immediately after the Prime Minister's statement which triggered off the disturbances in Pondicherry that the Police just went haywire. There are reports which are of a very serious nature.

They entered Harijan villages. They assaulted the women and the tales which the women have been telling are something that cannot be repeated anywhere. The children have been harassed. That is why when we demand a judicial enquiry.

It is only through the judicial enquiry that the people who are really responsible for the type of things that took place in Pondicherry can be brought to book. You remember that Mr. M. N. Govindan Nair had to go on hunger strike to get a judicial enquiry into the Agra and Pant Nagar cases. Do you want that people from Tamil Nadu go on hunger strike before you annooune a judicial enquiry?

I think Mr. Mandal here and now should announce that a judicial enquiry will be conducted to find out who are the real culprits. Why was this happened? Why was the curfew declared in an irregular manner? Even the normal procedure that is necessary for declaring a curiew was not followed in Pondicherry. Who is responsible for this?

You are responsible for this because it was under President's Rule you cannot get away from it. You cannot say that law and order is a State subject. Unfortunately, you are the people who are responsible for it; and you have to set up this judicial enquiry into the atrocities that took. place.

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Police are claiming that people were killed. One of them. was a poor chap who was going into an arrack shop. The anti-merger committee that has been set up has said that a conservative estimate of casualty is not less than 120. Where is 2 and where is 120 casualties? Therefore the people of Pondicherry as well as people of the country want this judicial enquiry because only then the real facts will come out. Then we would be able to calculate or you will be able to calculate what is the compensation that has to be given. It is not just that we are asking you; pay the compensation to all those who were killed during this disturbance, police firing and the police run amuck in the manner in which they did.

Why is there any delay in holding election? You may remember that, at the time when the Constitution Amendment Bill was being discussed in the House, we gave an amendment that the President's Rule should not last more than one month because that is normally the time that is required for the electoral rolls. Here in Pondicherry you know what happens when, the President's Rule goes on in this manner. Now we want to know when elections are going to be held in Pondicherry so that you have a representative government, because a representative government is a guarantee against the type of atrocities that are going on under the guise of law and order, under the aegis of this great Central' Government, the credibility of whom was under question so very seriously yesterday. That is why I say credibility is under question. Whatever report they give. I am not prepared

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to accept it That is Why I say judicial enquiry is also necessary

Lastly, as far as this question of merger 15 concerned Shri Bala Pajanor 14 a very nice man because he says he in happy that the Plime Minister says that the matter is being looked into or is consideration

SHRI A BALA PAJANOR (Pondicherry) I never said like that because when something is said against me, I must be very careful I never said I am happy with the Prime Minister |

SHRIMATI PARVATHI KRISH-NAN All right I am misquoting I am not happy with what the Prime Minister said You may be but I am not very happy

SHRI A BALA PAJANOR I was happy on that day not now l repeatedly repeat it even with the Home Minister

SHRIMATI PARVATHI KRISH NAN Whatever I say he has to say something I am not to mention his name All right I say a certain gentleman from Pondicherry declared that he was happy

(Interruptions)

SHRI A BALA PAJANOR No. Shrimati Parvathi Kiishnan repre ents Combatore It is a question of my position I represent it The interest is mine I do not want twisting

MR DEPUTY-SPEAKER was talking about a gentleman from Pondicherry

SHRIMATI PARVATHI KRISH-May I point out that I am NAN not talking about any youth I am talking about a certain gentleman from Pondicherry above the age of 4/ who was happy about the statement of the Prime Minister

SHRI RAGAVALU MOHANA-RANGAM He is above 43

SHRI A C GEORGE If you say. a certain old gentleman, then wont object to it

DEPUTY-SPEAKER might object he might say that he is not that old

SHRIMATI PARVATHI KRISH-NAN I am not talking about youths He was happy with statement of the Prime Mini ter I am not Mi Gopal has already referred to that particular clause in the treaty Therefore, unless and until the assurance is there positively categorically with no dauble through referendum-because referendum is the only way in which the real opinion can be ascertained on this particular point of merger-the people of Pondicherry are not going to sit back and take things silently The people they are a ked for their opinion, I have not a shadow of doubt that with one voice they will say that they want the treaty to continue. They want their culture to be protected

We are discussing this The very fact that the Budget has one down it shows scant regard for the people of Pondicherry They should be given more money to develop their area But that is now being driven into the state of backwardness You are trying to bring the people of Pondicherry to their knees I am warning you that they will not be brought to their knees. It is the Government that will have to come to their knees before the people of Pondicherry

SHRI V M SUDHEERAN (Alleppey) I do join with my friends in demanding an early election in Pondicherry so that the President's tule may be replaced by a proper form of Government I hope the Minister will come forward openly an a make a statement on the floor of the House to-day itself.

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[V. M Sudheeran]

My good friends have explained and highlighted many of the atrocities of the police on the 26th, 27th and 28th of January, in Pondicherry I would like to draw the attention of this House to the developments that took place in Pondicherry recently The Prime Minister's unwarranted untimely tatement cost 40 lives of the people and 120 people were injured because of bullets Many sisters many women were molested People were harassed leaders including the former Chief Pondicherry-Shri Fa-Minister of roog Marikir-were rrested at mid night They were kept in jail They were even taken to Kadalur, a jail which is in Tamilnadu and many many ccoked up cases were registered against the leiders That jail is

meant for the habitual criminals People were full of terror and there was police 12 in Pondicherry on 26th and 27th The situation was agg avated by the statement of the Prime Minister People observed 'bandh' in Pondicheriy on 22nd January very peacefu'ly On January 26th they boycotted the official functioning of the Government on the Republic Day That was about the atrocities caused by police CRP and others They started beating They jathi charged and cause 1 har is ment I fully support my membe 5 here who demanded a judicial enquiry Only a judicial enquiry will bring all things to light and the Mini ter should make a statement on the floorof the House that it will be done Unless there is a judicial enquiry, the representatives of Pondicherry in the House will not be satisfied Actually the so-called custodians of law have become the breakers of law Only a judicial enquiry will bring all these things to light

There is a pamphlet issued by the Anti-merger Committee, Pondicherry, about police atrocities I do not want to go into it but I want to submit it to the floor of the House

Supporting my hon friends, Shri Gopalan and Shrimati Parvathi Krishnan, I would urge upon the Government to concede the just and reasonable demands of the people of Pondicherry, including early elections, ordering a high-powered judicial enquiry enhancement of compensation to the victims and withdrawal of all cases against the political leaders unconditionally

With these words, I hope the Minister will respond to the demands of the members of this House and the people of Pondicherry so that normalcy could be restored in Pondicherry

SHRT G M BANATWALLA
(Ponnani) Sir I rise to make a
few important points with regard to
the situation in Pondicherry I have
al eady moved some cut motions in
this matter Pondicherry enjoys an
mportant administrative status The

French had established their main trading centre in the 17th century and their settlement in Pondicherry in 1816 One of the settlements in the north-east namely Chandianagore became an integral part of the Indian Union by accession through a plebiscite in 1949 Then, on 1st November 1954 the rest of the territory - Pondicherry, Karaikal, Mahe and Yanam - was transferred to India by the French There was a treaty between India and France and this treaty was ratifled on 16th August 1962 Many speakers have already referred to this treaty Article 2 of this treaty is so important under the present situation that it needs to be reiterated It says

"The Establishments will keep the benefit of the special administrative status which was in force prior to the 1st November 1954 Any constitutional changes in this status which may be made subsequently shall be made after ascertaining the wishes of the people" 6

Therefore, it is clear that the special administrative status has the sanction of law The separate identity

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of Pondicherry and the special administrative status of Pondicherry is a constitutional reality and has also the sanction of international haw. It is, therefore, most unfortunate that our Prime Minister indulged in certain thoughtless utterances specially on the 19th January 1979 It is shocking that he went to the extent of saying that whatever the assurances of the Government in the earlier period could have been to the people of Pondicherry, the merger would be imposed by stern action of a Government worth its name. He was so intoxicated with power that he further went on to say that the unity of the people and the parties on this issue is an act of 'ganging up.'

14 00 hrs.

No words are sufficient to condemn such an attitude taken by the Prime Minister. There were serious repercussions and very naturally, there were peaceful and spontaneous demonstrations by all sections Rumours also spread that merger would become a fact on the Republic Day, riz. 26th of January Popular leaders were not taken into confidence. CRP was sumnorcal Police indulged into atrocities on the four days of January ..e. 26 27.28 Police had an open general licence. There was a reign of terror. There were lath; charges, tear gas and shooting The peaceful citizens were assaulted, women molested and there was sacrilegious trespass by the Police of the holy places. The pamphlet has come out and an hon. Member ha; sought your permission Table of the to place it on the instances can be House Specific quoted. Specially I would like that this House should know that there are such instances. On the 26th of January, 1979, the Police broke upon the houses numbers 3B and 4B at Mariammanoil Street. Thattanchavadi and assulted the inmates. The same thing also happened in Sangani Ammankoil Street, Orleanpet Harijan Colony where the inmates were assaulted. And such was. the general pattern. It is shocking, shameful that the entered through the back door of the Harijan Hostel at Thindivanam Road ner Thattanchavadi and attacked the inmates. This is how the police celebrated the Republic Day in Pondicherry. The minimum demand that can be is to have a judicial probe. The minimum demand that can be is to see that those police officers who were guilty of dereliction of duty, who were trigger happy, took the law into their own hands and became lawless persons, should be taken to task. Stern action 1s, therefore, needed against such police officers. There is also the need for proper and due compensation, adequate compen ation and not some illusory amount being given to the affected persons.

Spate of charges are there against the leaders, against the protagonists of anti-merger and those spate of charges, such frivolous prosecutions have to be withdrawn. There is also need for early elections.

But the first and foremort thing that is important is the categorical statement by the Prime Minister on the floor of the House that the administrative status of Pondicherry will not be affected without accertaining the opinion of the people through a proper referendum. It is necessa y that such categoical assurance should come The Prime Mini ter has a funny sense of humour After his statement had such reporcussions, he says that they were his private views: it was a no ball It was not a no ball; it was a fatal ball that has taken the lives of so many people and resulted into destruction of property Therefore, it is absolutely essential that the Prime Minister should come to this House, apologise for his so-called 'no ball' and make a categorical statement to the House that the status of Pondicherry will not be changed without ascertaining the opinion of thepeople through a proper referendum.

Bud. Pondi herry D. G on Acc. (Pondi-D S.G. for Grants

[Shri G M Banatwalla]

I conclude by saying that Pondicherry stands for a distinct culture Let that culture flourish, let that culture blossom so that its beauty and flagrance may add to the splendour of our motherland

SHRI SAUGATA ROY (Barrackpore) For a Bengali the name Ponditherry has got sentimental and emotional attachment because it was at this place that Shii Aurobindo spent the last years of his life in meditation and on his tomb in the place where he died the new Auroville International centre of culture is rising Pondicheiry though a very small place, is no ordinary place as it was made holy by the great presence of Shii Aurobindo It became not only a centre of French learning, it also became of a centre of international learning

Today when we rise to speak in this House, a shadow has been cast on the future of this small territory which has been the craddle of tiench culture, which m the picturesquewords of Pandit Jawaharlal Nehru was an open window on France in respect of its particularism, tradition of its own, in respect of the culture with which it has been imbued and also in respect of the language which allowed this culture to be assimilated He also said that nothing will be imposed on the people of Pondicherry and the changes if any will be brought m after consultation with the people It is also the unique case of a union territory which has four pockets Pondicherry, Yenam and Mahe spread in the Malabar coast and in the Godavari district covering three States together in its connection In its territory four languages are spoken; apart from French and Tamil, Telugu and Malayalam are also spoken

AN HON MEMBER Now Hindi is threatening.

SHRI SAUGATA ROY What brings me to speak on this occasion was the perfidious remark by the Minister of this country On 17th in the 'Hindu' a former chief minister of

(Pondicherry) 1979-80 Pondicherry, Farooq Maraicayar wrote an article defending the separate status of Pondicherry The Prime Minister was asked in Madras on that day about the separate status of Pondicherry and he said that he would like it to be merged What happened after has been described by many friends here People rose up m anger, burst out in anger On 22nd there was a total peaceful bandh On 26 27 and 28 the police ran amuck and they tortured the people killed, them, shooting them down and burning their houses It is all known What really surprises me what brought the Prime Minister make this remark and why? M G Ramachandran who is such a popular Chief Minister of Tamil Nadu also said that the bitter pill must be swallowed It scems to me from guess estimate that both of them the Prime Minister and the Chief Minister of Tamılnadu were irritated in their prohibitionist zeal, in their zeal to enforce prohibition al the ence of the union territory of Pondicherry which had no prohibition Indeed MGR is on record saving that he wants a dry zone around the state of Tamilnadu And the Prime Minister wants the whole country to give up wine and take to something else This is what caused all these miseries to the people of Pondicherry what is necessary at this stage? The credibility of the government is being 17 000 French nationals questioned in Pondicherry were brining in one crore per month as pension from the French government today their children are going abroad to learn French and other technological and nigher studies they were sending money to this government. The credibility of this government is in question treaty of cesession was sanctified by international law, the credibility of this government is in question for saying that the treaty can go The people of Pondicherry were patriotic enough The standard of living was 7 times as high as in the neighbouring parts of the country, when Pondicherry was merged Still in their patriotism they agreed to merge with India.

Small we be so unfair to those people to deprive them of their separate identity? I should like the government to make a categorical asurance that nothing will be done to change the status of Pondicherry without assertaining the will of the people through a refrendum and that the guilty responsible for police excesses will be found out and properly punished and those who have suffered would be properly compensated. Immediately there should be free and fair elections in Pondicherry so that the elected government may take over in that

PROF. P. G. MAVALANKAR (Ahmedabad): Mr. Deputy-Speaker, this is not the first time that Pondicherry has come under the President's rule, and therefore this is not the first time that we in Parliament are discussing Pondicherry and its issues and problems. What seems to me to suggest at the outset is the dismal fact that instead

of taking this occasion in highlighting

the problems of the people and the

area concerned, most of the time goes

problems by the respective political

parties. After all, this is the budget

politicalisation of the

state.

in discussing

discussion, and although I can understand that in the budget discussion all kinds of thing are and can be brought in, it shou'd at least highlight some problems and maladies of the people of Pondicherry but that is not happening.

I do not want to go into the entire

gamut of the history of Pondicherry beginning from 1816 when it became a French territory until 1962—64 when it became a full fledged Indian territory. Many things have harpened there since 1964. The impression one gets row is twofold: instability and lot of politicking in Pondicherry. The people there have been suffering from too much of politics, and because of too much politics there, people are almost totally forgotten and ignored.

SHRI K. GOPAL: In that case the Central Government should be dismissed.

PROF. P. G. MAVALANKAR: come to the question of referendum, that people should be consulted. am for it, But what type of people? Ignorant people, poor people, devastated people, nor properly educated, not living in good conditions, not having good education, no housing, no employment? If that is so, then merely saying that it must be referred to the people only means that politicians and political parties will so manouvre people's wishes that they would do what they like them to do.... (Interruptions). 14.12 hrs.

(Shrimati Parvathi Krishnan in the Chair).

MR. CHAIRMAN: When two per-

sons are speaking, nothing will go on record.

PROF P. G. MAVALANKAR:

When I say people of Pondicherry are poor, I am not saying all are poor, all are ignorant. What I am saying is that the backwardness and underdevelopment of the area and the reople are being exploited by all political parties...(Interruptions) All I say is that Pondicherry has been suffering from too much of politics. It is illustrated by the fact that there has been the notorious game of defections. In a territory of hardly six lakhs of people...

SHRI VAYALAR RAVI: On a point of order. No Member can speak against his own speeches in this House. Prof. Mavalankar supported referendum during the course of the Constitution Amendment Bill. Now he is opposing referendum on some other ground.

PROF. P. G. MAVALANKAR: I do not know whether it is a point of order.

MR. CHAIRMAN: He wanted to refresh your memory.

PROF. P. G. MAVALANKAR: I am glad he did, and I am sure that I am within my right to say that if a referendum is there, you must also develop the strength, the character,

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[Prof. P. G. Mavalankar]

D.S.G. for Grants

education and independence of the people

MR. CHAIRMAN: 91 per cent literacy is there

PROF. P. G. MAVALANKAR: My point is: defections have become a notorious game in Pondicherry: I want to quote only three lines from a New Delhi fortnightly by way of facts: it save that defections are the highest in the country in Pondicherry, chief ministers ro exception statistically very challenging For example, in 1978 one minister defected 17 times and three legislators, 11, 8 and 5 times! That is the tragedy of the situation. Therefore, instability is bound to be there. When there are too many defections, too much of politicking game instability is bound to be there.

SHRI RAGAVALU MOHANARAN-One member changed sides four times within a week

PROF. P. G. MAVALANKAR: The instability cannot be removed by mere politicking. It must be done by educating the people by giving them educational opportunities, empolyment industrial opporepportunities and tunities. That must be done.

The Prime Minister, Shri Morarji Desai, was fatally mistaken--I repeat the phrase fataily mistaken-when he expressed his private views in Madras 19th January. on the The Prime Minister has every right to express views on matters which are not matters of public controversy or public importan e. On matters of personal hygiene le has every right to express his views, but not on matters which concern the public. On such matters he cannot publicy give expression to his views and then say "after all, these are my private views". We anust renæmber that even the pivate views of the Prime Minister of the Country are bound to influence the people not only in Pondicherry but, in fact, in the whole country, sometimes

adversely and badly. Therefore, hope the Prime Minister will not indulge in this kind of private views on public issues, in controversial matters.

Coming back to Pondicherry, would only say that the problem of proverty, unemployment, housing and education must be tackled. For that more funds should be allocated. There should also be early elections. early elections take place, then the people will have a chance to express their views on these issues. Let the election be on the question of merger with Tamilnadu. In any case, the Government should go. President's The President's adminstration means more bureaucracy and more centralism. That must be stopped. That is' my only demand and appeal.

SHRI VAYALAR RAVI (Chirayinkli): Madam Chairman, I will commence my speech by joining with all the force at my command in the demand made by Shrimati Parvathi Krishnan to institute a judical enquiry into the police atrocities against the people of Pondicherry, and remove forthwith the Chief Secretary and the IG of Police, who are the main culprits in the whole episode.

MR. CHAIRMAN: I do not think Mrs. Krishnan would differ with you on that.

SHRI VAYALAR RAVI: Pondicher-Now the ry is a Union territory. Union territory has become a new colony of the Delhi sultans either of the previous regime or present ragime. I do not make any distinction between the previous and present regime so far as the administration of Union territories is concerned. These officials are coming as emergency victims and they are deputed to the Union territories

There was a police case gained the last Chief Minister. The Chief Minister said that the IG has to take his consent before any charge is filed,

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The IG said "I do not want anybodys consent; I have received a complaint from one MLA; I will file a case against you". Suppose tomorrow as a Member of Parliament I make a complaint against the hon. Minister and the police, without making any enquiries, file a case against the hon. Minister how will he feel? Yet he is preaching democrarcy. The IG with all his arrogance makes a public statement that he does not need any consent to file a case against the Chief Minister, When such people are in power, that can the people of Pondicherry expect except bullets? So, you must remove these people forthwith.

But I know that you will not change him because he is your puppet. Similarly, the Chief Secretary has a god father in the Central Secretariat. I will not mention his name; he came back from Madhya Pradesh to Centre in the name of emergency-victim. When the Chief Secretary is hold. ing that post for the last four years, why can you not change him? He is functioning there like a Governor-General. Is this the way of conducting the affairs of a State? So, I demand with all the force at my command that all the main culprits of this incident should be transferred .

Then'I come to the po'itical situation and the atrocities committed. You are speaking of democracy from housetops, but what respect or consideration do you give to the political workers and the people. You say that you are giv.ng awards or benefits to the poor States and some concessions to the emergency victims, like admission to medical colleges and so on. And what are you doing with the political workers there who are under their control? Please inquire as to what is happening. They are arresting them, beating them in the lock-up and unlessing terror. For what? What is the purpose of small people sitting in Mahe, where Malaylee people are also there? What is the purpose of it? This Pendickery has a big name not

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only in India but all over the world. as Mr. Saugata Roy said. You want to make the streets of Pondicherry soak with blood? Will it serve any purpose. So, Madam Charman, my complaint against the Government of India and the Home Minister is that they are giving a blank cheque and free hand to the bureaucrats who always look at you with contempt, and show their might and their will te suppress every people's movement with a mighty hand.

Here somebody took objection to Mr. Subbaiah's letter. I do not want to go into the details. But there are movements and there are leaders of public life. I do not want to name anybody. But those odd people who are anti-government have been put into jail and treated very badly. We want a categorical assurance from you Will you please inquire into this matter? Will you assure that democratic rights of the people will be allowed to be expressed in the way in which you expressed once upon a time?

I am not going into other issues, Madam Chairman. I am only expressing the sentiments as expressed by the hon, Members.

With these words, Madam Chairman, I conclude.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): Madam Chairman, there was election in Pondicherry. There was a popular government in Pondicherry as the hon. Members are aware. But as the hort. Members have pointed out, due to defections that Government fell. Nobody can be blamed for that. The Central Government cannot be blamed for that. But there was the question that the majority or minority of the government shall be decided on the floor of the House. We immediately agreed. We asked that the Assemb. ly shou'd be convened and the majority er the minority of the government [Shri Dhanik Lai Mandal]

should be decided on the floor of the House itself. Of course, the Assembly was convened, but the Chief Minister went to the court against the Lt. Governor. He filed a writ that the Lt. Governor has no business to ask a Chief Minister to call the Assembly even for the purpose of esting the majority.

SHRI A. BALA PAJANOR: Madam, I am on a point of order. He is misleading the House. Madam. the Assembly was convened, the Chief Minister went to the court with a writ petition on a point of law to get clarified whether the Chief Minister has the power to do it or the Governor himself can do it. The Chief Minister never stopped it. I think the hon.

SHRI DHANIK LAL MANDAL: Don't interrupt me. You have all spoken for one-and-a-half hours.

Minister is misleading the House.

SHRI A. BALA PAJANOR: That does not matter. But you should not mislead the House. You should state the correct facts. You never tested their strength on the floor of the House. You dismissed the Ministry there. And then on the 24th, you convened the Assembly. You are pucca autocrats from here, I tell you. You do not have any sense of demo-

SHRI DHANIK LAL MANDAL: For this you charge us?

SHRI A. BALA PAJANOR: On this score I charge you because you cannot mislead the House like this.

SHRI K. GOPAL: To prove that you are democratic you call for elections.

(Interruptions).

SHRI A. BALA PAJANOR: Immediately after agitation, I approached your senior, Mr. H. M. Patel and I asked him to please give a date. Then he said: "I won't talk to you, I can't give you. You belong to a different

was asked to give a date. So, let him not mislead the House.

MR. CHAIRMAN: Mr. Bala Pajanor, the Appropriation Bill will also

party and you are its representative." Then I met the Prime Minister. He

nor, the Appropriation Bill will also come up. You can get clarified at that time. Now. Mr. Mandal may continue.

SHRI DHANIK LAL MANDAL: The hon. Member says that the police registered as case against the Chief Minister.

(Interruptions).
SHRI A. BALA PAJANOR: Can he

file a case against the Prime Minister here? Don't try to justify here like this.

SHRI DHANIK LAL MANDAL: It

is the police.

SHRI A. BALA PAJANOR: What police?

SHRI DHANIK LAL MANDAL: It is the M.L.A.

SHRI A. BALA PAJANOR: What M.L.A.? You know that M.L.A. crossed the floor seven times.

SHRI DHANIK LAL MANDAL;

You have accepted it; you have come

out... (Interruptions) in this kind of a situation, it was only right and proper that the Government... SHRI VAYALAR RAVI: Are you

SHRI VAYALAR RAVI: Are you justifying on IGP filing a case against the Chief Minister?

SHRI DHANIK LAL MANDAL; Not an IGP, an MLA.

SHRI A. BALA PAJANOR: What MLA? Don't try to defend them here. They are all rajas in Pondicherry. I know what they are.

SHRI K. GOPAL: If you are a true democrat, please announce the date of elections.

SHRI RAGAVALU MOHANARAN-GAM: I am going to make a complaint against the Prime Minister # a Member of Parliament and an MLA made a complaint against the Chief Minister. (Interruptions)

MR. CHAIRMAN: I will look into the matter and give a ruling tomorrow. (Interruptions) Will you please fesume your seat? I think, it will be more helpfu', if you hear the whole reply of the Minister. You may get enough material to ask clarifications after he finishes. Why don't you wait for him to finish and then ask clarifications?

SHRI DHANIK LAL MANDAL: The situat.on is that the Assembly was dissolved

Regarding elections, as I pointed but on the last occasion, there is a need for intensive revision of electoral rol's because that was not done for the last two-three years. That is pending. Therefore, that will have to be done. That is being done. I assure the House that elections will be held not later than September Now, has you are aware. June and July are the months of monsoon... (Interruptions)

SHRI A BALA PAJANOR: Not in

SHRI C. V. VISVANATHAN: The Minister mus; read geography first. The Home Minister does not know geography...(Interruptions)

SHRI K. GGPAL: Not in Pondicherry; may be only a little in Mahi. It is height of ignorance.

SHRI A. BALA PAJANOR: May be in Mr. Mandal's area, not in Pondiwherry. (Interruptions)

MR. CHAIRMAN: I am sorry to say there is too much disturbance.

SHRI RAGAVALU MOHANARAN-GAM: There are only three seasons in Positicherty, hot, hotter and hottest. There is not question of taking of Climate there. SHRI DHANK LAL MANDAL: & am subject to correction. If it is not June and July, it is May and June. something like that.

SHRI A. BALA PAJANOR: The monsoon bcg.ns sometime in September. You are trying to hold diections in September.

MR. CHAIRMAN: This is not a discussion on Geography and climate. Some people may feel cold even when it is 40°C and some people may feel hot. Kindly leave it to the Minister.

SHRI DHANIK LAL MANDAL. I have been informed that May and June are the months of monsoon. Anyway, the Election Comm.ssion is seized of the matter and Election Commission is in correspondence with the Lt. Governor and the Pondicherry Government. Some dates have been given in the month of August. Therefore, to be on the safe side, I say, the elections will be held as soon as possible, not later than September... (Interruptions)

MR. CHAIRMAN: They want to know whether it is September, 1979 or 1989 or 1981.

SHRI DHANIK LAL MANDAL: September, 1979 Madam Chairman, I am reading the Statement which the Prime Minister made. This is the statement that he made:

"before deciding on merger we have to examine a'll statements made earlier and also the views of those who come from Pondicherry," he added.

asked about his personal view he said: A small area like Pondichersy cannot remain an island—meaning a centrally administered territory Again he said that when Pondicherr, was merged with Tamil Nadu. Daman and Diu will lose their separate entity and merged with neighbouring State. The Prime Minister is expressing his personal view. (Interruptions)

AN HON, MEMBER: Why?

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SHRI DHANIK LAL MANDAL: Can you prevent anyone from expressing personal view? (Interruptions)

I know the vested interests. There were cases of vandalism, destruction and loot.

SHRI K. GOPAL: It is utter nonsensee. (Interruptions)

MR. CHAIRMAN: One at a time please. If five of you shout simultaneously one cannot make out what you are saying.

SHRI K. GOPAL: Just now the hon'ble Minister said that there were cases of vandalism, loot and arson. I would like to know as to when those incridents took place. Is it before or after t he Prime Minister made the Statement?

SHRI A. BALA PAJANOR: Can the Prime Minister so express his personal statement at such a public place and create chaos. If such incidents had happened in a popular government you would have immediately dismissed them. Now, under the President's rule what have you done? They are ruling the State in an autocratic manner.

SHRI VAYALAR RAVI: Madam. all the speakers with one voice had condemned the atrocities committed against the people of Pondicherry. Now, in your statement you are trying to justify these officials who committed crime. Are you justifying these things?

श्रीमती प्रहित्या पी० रायनेकर : (बग्बई **उत्तर मध्य)** महोदया, यह जो स्टेटमेंट इन्होने कियाहै धार्मन भीर लट का, यह बिल्क्स गलत स्टेटमेट किया है 1 9 तारीख को ग्रगर प्राइम मिनिस्टर उस तरीके का इंडिबिजग्रल स्टेटमेंट नहीं करते तो पीडिवेरी में यह मही होता । भीर इतने लोगो को कल्ल करने के बाद इपार ग्राप दख में कुछ कहते तब भी ठीक था। लेकिन इस तरह से अगर अधिकारियों को यह डिप्टेंड करेंगे तो सब जगह ऐसा हो जायगा । यह गलत तरीका है।

SHRI C. N. VISVANATHAN: He said that so many lives have been lost.

Will the hon. Minister come forward to appoint a full-fledged enquiry commission, to go into the shooting and the police atrocities that have taken place in Pondicherry? Will he give the House an assurance regarding that? Many people have died in the police atrocities. I want through your, Madam to ask. Chairman. whether the hon. Minister w.ll see that an enquiry commission is appointed to go into the question of shooting and police atrocities?

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cherry) 1979 and

MR. CHAIRMAN: Now let him reply. Please give a chance to him to reply.

SHRI DHANIK LAL MANDAL: There was police firing. Surely we are sorry for that.

SHRI K. GOPAL: What about Judicial enquiry? (Interruptions)

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): You allowed every member to have his say. Now the Minister is replying. He is not yielding. Let him have his say. There cannot be two standards, one for hon. Members and one for the Minister.

MR. CHAIRMAN: Mr. Minister, I side, let him have the chance now to reply. I am sorry that there has been so much of shouting; my lung power may not be as good as that of some others.

SHRI DHANIK LAL MANDAL: Let me rep'y to the points ra.sed. It is a matter of sorrow when there is loss of human lives due to police firing Therefore we are sorry. There cannot be two opinions about it. Compensations have already been given. (Interruptions)

MR. CHAIRMAN: I have given a chance to you to put the question. Now he is replying to you.

SHRI DHANIK LAL MANDAL: Regarding the other point ra.sed by the Member, scrvice has been offered to the widow. Out of three persons who died, two died due to police firing; one died due to fall of pole.

SHRI K. GOPAL: Our information is 40 people died.

SHRI DHANIK LAL MANDAL: Only three. (Interruptions) Whatever you wanted you have said already. You now please listen. Two people died in police firing. Both their families have been compensated. One widow was given service. Another person has not left any widow after him. So compensation has been paid.

भी कवक साल हेमवाल जैन (बालावाट) पहले तो गोली बला कर बादमी को मार देते है बीर फिर कहते हैं कि एक हजार या दो हजार रुपये का मुझाबजा वे दिया । पूरे देत में इस तरह की चटनायें होती हैं और हर बार सरकार की तरफ से इस तरह का उत्तर दिया जाता है। हमारे लिए वह तम की बात है। (अवकान)

MR. CHAIRMAN: The point is, these figures are also being disputed. That is one thing. The second thing is, they want a judicial enquiry.

SHRI DHANIK LAL MANDAL: Judicial Enquiry? There is no need now. Is there any need at all for a judicial enquiry?

SHRI K. GOPAL: Why? Why do you say so? I want one clarification.

MR. CHAIRMAN: Let him finish the sentence....

SHRI DHANIK LAL MANDAL: It will serve no purpose.

SHRI VAYALAR RAVI: Will you transfer the officers?

SHRI DHANIK LAL MANDAL:
Don't get agitated. Why do you want
a judicial enqu.ry? Why do you want
to build up tension? There is normalcy, there is reace, everything
There is no need for judicial enquiry.
Commensation has bene paid
(Interruptions)

SHRI VASANT SATHE: On a point of order, Madam

MR CHAIRMAN: Yes, what is your point of order.

SHRI VASANT SATHE: My point of order is very simple. When you called an hon. Member to speak, the hon. Minister who was speaking at that time, should have sat down.

MR. CHAIRMAN: He has sat down now.

SHRI VASANT SATHE: Then, it is all right.

थी हुकनदेव नारायण यावच (मधुनती) : कपापति महोदय, हमारा प्याइंट प्राफ घाडेर यह हैं कि हम इतने दिन तक सोचते ये कि हिन्दी में बोसने पर इन लोगो को गृस्सा घाता है लेकिन बब लोग खंग्रेची में भी बोसते हैं तो इन लोगो को क्यो गृस्सा घा रहा है ?

SHRI K. GOPAL: The hon, Minis. ter, in response to the demand for a judicial enqu.ry, has said that as some time has elapsed since the incident took place he was not going to have a judicial enquiry. Now, you are not going to have an enquiry for what happened two months back, but you have instituted a number of enquiries into what happened during emergency and much before. You have appointed certain Commissions and are going to have Special Courts for that; you should not have said that because something happened two months ago, you could not hold an enquiry. In that case, you should not have enquiries into what happened much before. Why double standards?

MR. CHAIRMAN P'case do not make a speech; if you have any question, ask that.

SHRI K. GOPAL: Will not the Government follow the same standard as followed in respect of other enquiries for what happened during Emergency or before that?

Bud. Pondicherry D. G. on Acc. (Pondi-D.S.G. for Grands

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MR. CHAIRMAN: You cannot go on asking the same thing again and again (Interruptions)

P. SHRI K. UNNIKRISHNAN (Badagara): Today happens to be the birth anniversary of a great Indian patriot, fighter, leader and captain of our freedom struggle. Dr. Ram Manchar Lohia. There was time when Dhantk Lalji, the Minister to his right and I belonged to a party and subscribed to certain fundamental principles and day in and day out, they swear that they stand by these principles. And the most fundamental principle was that whenever there was a firing, there should be a judicial enquiry. I am sure, they have not forgotten this. This was the basic principle because of the value that he attached to human rights. I want to know from Shri Dhanik Lafji whether he and his Government have given up this principle.

SMRI DHANIK LAL MANDAL: I am very proud that I worked with Br. Lohia. Dr. Lohia was a great men. Very humbly, in my own way. I try to translate his ideas, in whatever station of life I am. Regarding essurance about the future status of Pondicherry, I can only say that all these things and all these aspects will be taken into consideration (Interruption) when we deal with the merger of Pondicherry.

SHRI VAYALAR RAVI: My point of order is this. As you have direcsed us, we have been patiently hearing the hon. Minister. And we were expecting his reply. Pin pointedly and repeatedly we have been asking the question, because terrorism is still prevailing.

MR. CHAIRMAN: What is the point of order?

SHRI VAYALAR BAVI: The ML nister is avoiding a pinpointed reply to the question, whether he will transfer those officers who are res-

(Pondicherry) 1979-80 ponsible for it, viz. Chief Secretary and IGP.

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cherry) 1979 and

MR. CHAIRMAN: He has given a reply, Mr. Ravi. M you are not satisfied, you cannot make a point of æder.

(Interruptions)

MR. CHAIRMAN: No, I am sorry. He has given his reply Dissatisfaction with the reply does not lead to a point of order. No. I have called Mr. Agarwal. Mr. Mohanarangam. will you please resume your seat? (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): The House is currently discussing... (Interruptions)

SHRI VAYALAR RAVI: We will make a statement, before he does. If there is going to be no enquiry, we want to walk out.

THRI K. P. UNNIKRISHNAN: 550 judicial enquiry, no assurance shout election . . . (Interruptions)

SHR! K. GOPAL (Karut): No #ssurance about elections, no judicial elections; we are forced to walk out. (Interruptions)

SHRI A. BALA PAJANOR: Medam Chairman, we have been very cooperative and were making adjustments...(Interruptions)

MR. CHAIRMAN: Mr. Gopal, give semebody else an opportunity.

SHRI A. BALA PAJANOR: They are evading a very simple request from the entire Opposition. Not only from here, but I understand many Members from that side also have given an undertaking. We have been very patiently waiting for it. After all, we are asking for a judicial onquiry and transfer of those officers immediately. They are ruling this place like autocrats. (Interruptions) And this man is trying to defend them,

937 Und Prodictiorry CHARRA 2, 1601 (EAKA) 1579-88-Gan. Dis. 338
D. G. on Acc. (PondiD.S.G. for Grants (Pondicherry) 1979-20

MR. CHATRMAN: Mr. Pajenor, I have called the Minister.

(Interruptions)

SHRI A. BALA PAJANOR: Tomorrow also, the very same people will go and create torture for the people there. People have related to us.

(Interruptions)

MR. CHAIRMAN: I have called the Minister.

(Interruptions)

SHRI A. BALA PAJANOR: We will walk out.

MR. CHAIRMAN: I have called the Minister...

(Interruptions)

SHRI VAYALAR RAVI: In protests, we are walking out.

MR CHAIRMAN: I have called the Minister...

(Interruptions)

SHRI A. V. P. ASAITHAMBI (Madras North): I am also walking out, on behalf of the DMK Party.

SHRI VASANT SATHE (Akola): On behalf of the Congress (I), wo would like to cooperate with our friends. Here was a very reasonable demand for a judicial enquiry, in keeping with the pronouncements repeatedly made by this Government and their protestations about fair enquiries whenever there was firing and killing. They are not practising it. About transfer of the officers who committed the atrocities, they are not yielding. Therefore, we also, our Party also, are walking in protest.

(Interruptions)

MR. CHAIRMAN: Now you can speak

(Interruptions)

SHRI G. M. BANATWALLA (Ponment): I also join in this, and record my protest and join this walk-out. This Government is behaving like an intoxicated Caesar, and I think only one language can teach them, and that is the language of the hallot. However, I record my protest. We all protest. There is no satisfactory reply. On the contrary, popular sectiments are being rejected by this Government. And therefore, I join this walk out. I will surely come back in order to press my Cut motions.

Shri A. Bala Pajanor and some other hoa. Members then left the House.

MR. CHAIRMAN: Now, Mr Agary wal, you will have a smooth sailing.

SHRI SATISH AGARWAL: The House is current'y discussing the Budget proposals for 1979-80 relating to the Union Trritory of Pondicherry. Simultaneously, the House has also discussed the Supplementary Demands for 1978-79. There is another Appropriation Bill relating to the Vote on Account for 1979-80, just for a period of six months.

Mr. Chairman, I have heard with want attention the speedhes made by the hon, Members on the Floor of this House, I do not want to go into details, so far as that particular aspect of the matter is concerned. That was strictly speaking, not for me, but for the Home Ministry to reply. But I am here with more pleasant proposals with regard to finances of the States on which great emphasis was laid by Prof. Mavalankar here and many others. I fail to understand as to why this impression has gone round that the expenditure or the plan allocation in the Union Territory of Pondicherry has been reduced. Prof. Mava'ankar also made a point like that. For the information of this House. I may tell you that the total plan provision during the 5th Plan for Pond cherry was Rs 34 crores Now, what is the provision during the 6th Plan? It is Rs. 57 crores, that is, Rs. 23 grores more tran what was virualised in the 5th Plan.

(Pondicherry) 1979-80

1979-80-Gen. Dis.

[Shri Satish Agarwal]

Now, if you go through the budget during 1978-79, you will find that there was a provision of Rs. 28 crores and this was revised during 1978-79 to Rs. 31 crores, that is, Rs. 3 crores more was added during that current year and now this has been raised to Rs. 34 crores. So it is Rs 6 crores more than what was proposed for 1978-79 in the original proposal. I full to understand as to how the hon. Member has gathered this information that plan allocation for the project provision has been decreased and the Union Territory is being neglected.

PROF. P. G. MAVALANKAR: To put the matter straight, to put the record straight, I never said that. I said that you should increase the budget provision. I am glad to hear that you are doing that.

SHRI SATISH AGARWAL: During the 6th Plan, we are increasing it by Rs. 23 crores. Mr. Bala Pajanorji, the hon. Member from Pondicherry is an index of the people of that particular area. They are tall, young and very youthful in that way. He raised a question that there is no provision for a youth hostel I do not know why we remarked like that. I am told that a small youth hostel by the administration in Pondicherry has already completed. It is awaiting been fnauguration. I think Mr. Balaii will relish this announcement.

Now, so far as other cut rections are concerned, some hon Members are not here. Mr. Bala Paianor and other Members are also not here. So, with regard to the statement, elections, and the payment of compensation, the cut motions have been moved. With regard to adequate police arrangement, the hon. Minister of Home Affairs has already replied So, I should not take more time of the House. With regard to indicial enquiry, he also said something.

Now, with regard to the existing roads and laving new roads I would like to mention like this Following

the severe cyclone in 1977-78 and unprecedented rains in 1978-79, the roads in Pondicherry and Karaikal have been badly affected. All the roads could not be rectified due to paucity of adequate budget provision. However rectification works are being taken up in a phased manner and all roads will be completely rectified by 1979-80. Regarding laying of new roads, about 20 KM of district and other roads have been improved during 1978-79 and another 20 kms of length are being taken up under rural roads. During 1979-80 sufficient provision has been included for developing rural roads.

There was a point with regard to the development of small and tiny industries and a cut motion is there by Shri Asai Thambi on this point. He is not here at the moment. I may say this.

The Union Territory has predominantly small and tiny industry (8 large 72 medium, 967 small) employing 6685 persons. In 1973-74 by comparison, 555 small industries employed 3342 persons. During the current year 20 acres are to be acquired for seting up large medium and small industry. Industrial Promotion **Pondicherry** Development and Investment Corporation set up in 1974 undertakes various activities. e.g. loans, feasibility report preparation at concessional rates. It has set up three indu-trial estates with sheds. During current year its share capital base is being strengthened from Rs. 25 lakh, to Rs. 41 lakhs. Loans advanced in 1975-76 amounted to Rs. 8 lakks in 1978-79 they total Re 112 lakhs. During 1979-80 loans will he given to sixty small scale industries. Cottare industries are assisted through imbursement of sales tax for certain purchases.

SHRI A. BALA PAJANOR. E'even IAS officers swallow the whole load money; the loan is going only to officers the bureaucrate from the Centre; they are controlling.

341 Bud. Pondicherry CHAITRA 2, 1901 (SAKA) 1979-80—Gen. Dis. 342
D. G. on Acc. (PondiD.S.G. for Grants (Pondicherry) 1979-80

(Pondicherry) 1979-80

MR. CHAIRMAN: Let him complete what he has to say. You will have an opportunity on the appropriation Bill; I do not think you should try to monopolise all the time.

SHRI A BALA PAJANCA: They do not be ieve me; I represent 7 to 12 lakhs of people; they believe their puppets.

MR. CHAIRMAN: You will have an opportunity to speak; you prefer to interrupt or speak?

SHRI A. BALA PAJANOR: Both with your permission.

SHRI SATISH AGARWAL: Madam Chairman, I am corry that the hon. Member from Pondicherry was not here when I referred to the points he raised.

MR. CHAIRMAN: You need not repeat them.

SHRI SATISH AGARWAL: The allocation has been raised by Rs. 23 crores, he must be happy to know about it. I thank the hon. Members who by their speeches enlighted us very much about the history, geography and cultural heritage of Pondicherry. The hon. Home Minister has answered some points about the ministry. As a person from the finance ministry I can only assure him that if he wants more funds for the develorment of Pondicherry for retaining its cultural heritage, I am always at their disposal.

MR CHAIRMAN: I shall now put all the cut motions to the vote of the House together unless the hon. Members desire that any of their cut motions may be put separately.

SHRI G. M. BANATWALLA: I have moved five cut motions; in view of the very unsatisfactory ran'y, each and every cut motion should be put to vote separately.

MR. CHAIRMAN: I put cut motion No. 1, Demand No. 2, moved by Shri Banatwalla to the vote of the House.

The question is:

"That the Demand for Grant on Account under the Head Administrator be reduced to Re. 1." (1).

'[Need for categorical assurance that the administrative status of Pondicerry will not be changed without ascertaining the wishes of the people through proper referendum.]'

The Lok Sabha Divided:

DivisionNo.87

15.06

AYES

Asaithambi, Shri A. V. P. Badri Narayan, Shri A. R. Bhagat Ram, Shri Chatterjee, Shri Somnath Gomango, Shri Giridhar Gopal, Shri K Gotkhinde, Shri Annasaheb Halder, Shri Krishna Chandra Jain, Shri Kacharulal Hemraj Kadam, Shri B. P. Kidwai, Shrimati Mohsina Kisku, Shri Jadunath Kotrashetti, Shri A. K. Lakkappa, Shri K. Mandal, Shri Mukunda Mavalankar, Prof. P. G. Mishra, Shri G. S. Mohanarangam, Shri Ragavalu Murthy, Shri M. V. Chandrashekhara Naidu, Shri P. Rajagopal Pajanor, Shri A. Bala Patil, Shri S. B. Ramamurthy, Shri K Rangnekar, Shrimati Ahilya P. Rath, Shri Ramachandra Ravi, Shri Vayalar Reddi, Shri G. S. Roy, Shri A. K. Saha, Shri A. K.

(Pondicherry) 1979-96

MARCH 23, 1979

Sathe, Shri Vasant
Sen, Shri Robin
Stephen, Shri C. M.
Thorat, Shri Bhausaheb
Unnikrishnan, Shri K. P.
Venkataraman, Shri R.
Venkatasubbaiah, Shri P.
Visyanathan, Shri C. N.

NOES

Agrawal, Shri Satish Amat Shri D. Amin, Prof. R. K. Baldev Prakesh, Dr. Barnala, Shri Surjit Singh Chandan Singh, Shri Chandravati, Shrimati Chaturbhui, Shri Chaturvedi, Shri Shambhu Nath Chaudhary, Shri Motibhai R. Chauhan Shri Nawab Singh Chhetri, Shri Chhatra Bahadur Chowhan, Shri Bharat Singh Dave, Shri Anant wav^ Dawn, sk-i Raj Krishna Dhurve, Shri Shyamlal Digvijoy Narain Singh, Shri Fernandes, Shri George Ganga Singh, Shri Godara, Ch. Hari Ram Makkasar Guha, Prof. Samar Harikesh Bahadur, Shri Hazari, Shri Ram Sewak Jasrotia, Shri Baldev Singh Kureel, Shri Jwala Prasad Kureel Shri R. L. Kushwaha, Shri Ram Naresh Machhand, Shri Raghubir Singh Malik, Shri Mukhtiar Singh Mandal, Shri Dhanik Lal Mankar, Shri Laxman Rap

Mehta Shri Ajit Kumar Miri. Shri Govind Ram Nathu Singh, Shri Negi, Shri T. S. Pandey, Shri Ambika Prasad Paraste, Shri Dalpat Sing's Parmar, Shri Natwarlal B. Parulekar, Shri Bapusaheb Paswan, Shri Ram Vilas Pradhan, Shri Gananath Pradhan, Shri Pabitra Mohan Rai, Shri Gauri Shankar Rajda, Shri Ratansinh Rakes 1, Shri R. N. Ram, Shri R. D. Rao, Shri Raje Vishveshvar Ratthor Dr. Bhagwan Dass Sahoo, Shri Ainthu Sai, Shri Larang Saini, Shri Manohar Lal Saran, Shri Daulat Ram Satya Deo Singh, Shri Sharma, Shri Jagannath 26" - " Shri N. K. Shukla, Shri Chimanbhai H. Sinha, Shri H. L. P. Suman, Shri Surendra Jha Surendra Bikram, Shri Swamy, Dr. Subramaniam Tej Pratap Singh, Shri Tiwari, Shri Brij Bhushan Tripathi, Shri Ram Prakash Varma, Shri Ravindra Verma, Shri Chandradeo Praced Verma, Shri R. L. P. Verma, Shri Raghunath Singh Verma Shri Suk'ideo Prasad Yadav, Shri Hukmden Narain Yadav, Shri Jagdambl Prasad Yaday, Shrir Remillat Yadav, Shri Roop Nath Singh Yadvendra Dutt, Shri Yuvrej, Shri

Bud. Pondicherry CHAITRA 2 1801 (SAKA) 1979-80—Gen. Dis. 346

B. G. on Acc. (Pondicherry) 1979 and (Pondicherry) 1979-80

MR. CHAIRMAN: Subject to correction, the result* of the division is: Ayes 37; New 76

The motion was negatived.

MR. CHAIRMAN: I shall now put cut motion No. 2 moved by Shri Banatwalla.

SHRI G. M. BANATWALLA: Before you put it to vote, let me make a few observations.

MR. CHARMAN: The practice here is that—you know it also—the cut motions and the Demands were telech up together for discussion and you have already spoken on that.

The question is:

"That the Demend for Grant on Account under the head 'Administrator' be reduced to Rc. 1." (2)

"[Utterances of the Prime Minister for merger of Pondicherry with neighbouring States without reference to the opinion of people through referendum leading to widespread popular agitation.]"

The Lok Sabha divided:

Division No. 9]

[15 09 hrs.

AYES

Asaithambi, Shri A. V. P.
Badri Narayan, Shri A. R.
Banstwalls, Shri G. M.
Genengo, Shri Giridhar
Gopsi, Shri E.
Goikhinde, Shri Annasaheb
Jain, Shri Kacharulal Hemraj
Badam, Shri B. P.
Madwai, Shrimati Molinga
Lakkappa, Shri K.

Mishra, Shri G. S. Murthy Shri M. V. Chandrashekhars Pajanor, Shri A. Bala Patil. Shri S. B. Ramamurthy, Shri K. Rath, Shri Ramac'ıandra Ravi, Shri Vayalar Reddi, Shri G. S. Roy, Shri A. K. Sathe, Shri Vasant Stephen Shri C. M. Thorat, Shri Bhausaheb Unnikrishnen, Shri K. P. Venkataraman, Shri R. Venkatasubbaiah, Shri P. Visvanathan, Shri C. N.

NOES

Agrawal, Shri Satish Amat, Shri D. Amin, Prof. R. K. Baldev Prakash, Dr. Barnala Shri Surjit Singh Chandan Singh, Shri Chandravatı, Shrimati Chaturbhuj, Shri Chaturvedi, S'iri Shambhu Nath Chaudhary, Shri Motibhai R. Chauhan, Shri Nawab Singh Chowhan, Shri Bharat Singh Dave, Shri Anant Dawn, Shri Raj Krishna Dhurve, Shri Shyamiai Digvijoy Narain Singh, Shri Fernandes, Shri George Ganga Singh, Shri, Godara, Ch. Hari Ram Makkasar

NOES: Sarvashri Mahameya, Prasad Sinha and Ram Dhari Shasiri.

The following Members also recorded their votes; AYES: Shri G. M. Baretwelle.

Bud. Pondicherry D. G. on Acc. (Pondi-

D.S.G. for Grants

Guha Prof. Samar Harikesh Bahadur, Shri

Hazari, Shrı Ram Sewak

Jasrotia, Shri Baldev Singh

Kotrashetti, Shri A. K. Kureel Shri Jwala Prasad

Kureel, Shri R. L.

Kushwaha, Shri Ram Naresh

Machhand, Shri Raghubir Singh Malik, Shri Mukhtiar Singh

Mandal, Shri Dhanik Lal Mankad, Shri Laxman Rao

Mehta, Shri Ajit Kumar

Miri, Shri Govind Ram

Nathu Singh, Shri Negi, Shri T. S.

Pandey, Shri Ambika Prasad

Paraste, Shri Dalpa: Singh Parmar, Shri Natwarlal B.

Parulekar, Shri Bapusaheb

Paswan, Shri Ram Vi'as

Pradhan, Shri Gananath

Pradhan, Shri Pabitra Mohan

Rai, Shri Gauri Shankar Rajda, Shri Ratansinh

Rakesh, Shri R. N.

Rao, Shri Raje Vishveshvar

Rathor, Dr. Bhagwan Dass

Sahoo, Shri Ainthu

Sai, Shri Larang

Saini, Shri Manohar Lal

Saran, Shri Daulat Ram

Satya Deo Singh, Shri

Sharma Shri Jagannath

Shejwalkar, Shri N. K.

Sinha, Shri H. L. P.

Suman, Shri Surendra Jha

Shukla, Shri Chimanbhai H.

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(Pondicherry) 1979-30

Surendra Bikram, Shri

Swamy, Dr. Subramaniam

Tej Pratap Singh, Shrl

Tiwari, Shrı Brij Bhushan

Tripathi, Shri Ram Prakash

Varma, Suri Ravindra

Varma, Shri Chandradeo Prasad

Verma, Shri R. L. P.

Verma, Shri Raghunath Singh

Verma, Shri Sukhdeo Prasad

Yadav, Shri Hukmdeo Narain

Yadav, Shri Jagdambi Prasad

Yadav, Shri Ramjilal

Yadav, Shri Roop Nath Singh

Yadvendra Dutt, Shri

Yuvraj, Shri

CHAIRMAN: Subject correction the result* of the division

is: Ayes 26; Noes 73.

The motion was negatived.

MR. CHAIRMAN: I shall now rut cut motion No. 3 to the vote of the House.

Cut motion No. 3 was put and nega-.tived.

MR CHAIRMAN. Now, I put Cut Motion No. 5 of Shri G. M. Banatwalla, to vote.

The question is:

"THAT THE DEMAND FOR GRANT ON ACCOUNT UNDER THE HEAD ADMINISTRATION OF JUSTICE BE REDUCED TO RE 1." (5)

"[Failure to hold indicial enquiry into brutal police atrocities in January, 1979]."

The Lok Sabha was divided:

[&]quot;The following Members also recorded their votes: "

349. Bud. Pondicherry . CHAITRA 2, 1991 (SAKA) 1979-80—Gen. Dis. D. G. on Acc. (Pondi-cherry) 1979 and. (Pondicherry) 1979-80

Division No. 10) (15.15 hrs.

AYE3 Asaithambi, Shri A. V. P. Badri Narayan, Shri A. R. Banatwalla, Shri G. M. Bhagat Ram, Shri Chatteriee, Shri Somnath Das. Shri R. P. Devarajan, Shri B. Gomango, Shri Giridhar Gopal, Sui K. Gotkhinde, Shri Annasaheb Halder, Shri Krishna Chandra Jain, Shri Kacharulal Hemraj Kadam, Shri B. P. Kidwai, Shrimati Mohsina Kisku, Shri Jadunath Lakkappa, Shri K. Mishra, Shri G. S. Murthy, Shri M. V. Chandrashekhara Naidu, Shri P. Rajagopal Naik, Shri S. H. Pajanor, Shri A. Bala Patil. Shri S. B. Pradhani, Shri K. Ramamurthy, Shri K. Rangnekar, Shrimati Ahllya P. Ravi, Shri Vayalar Reddy, Shri G. S. Roy Shri A. K. Roy, Dr. Saradish Sathe, Shri Vasant Sen, Shri Robin Stephen, Shri C. M. Thorat, Shri Bhausaheb Unnikrishnan, Shri K. P. Venkataraman, Shri R. Venkatasubbaiah, Shri P.

NOES

Agrawal, Shri Satish Amat, Shri D.

Visvanathan, Shri C. N.

Amin, Prof. R. K. Baldev Prakash, Dr. Barnala, Shri Surjit Singh Brahm Prakash, Chaudhury Chandan Singh, Shri Chandravati, Shrimati Chaturbhuj, Shri Chaturvedi, Shri Shambhu Nath Chaudhary, Shri Motibhai R. Chauhan, Shri Nawab Singh Chhetri, Shri Chhatra Bahadur Chownan, Shri Bharat Singh Dave, Shri Anant Dawn, Shri Raj Krishna Dhurve, Shri Shyamlal Digvijoy Narain Singh, Shri Fernandes, Shri George Ganga Singh, Shrì Godara, Ch. Hari Ram Makkasar Guha, Prof. Samar Harikesh Bahadur, Shri Hazari, Sari Ram Sewak Jasrotia, Shri Baldev Singh Josi, Dr. Murli Manohar Khan, Shri Kunwar Mahmud Ali Kureel, Shri Jwala Prasad Kureel, Shri R. L. Kushwaha, Shri Ram Naresh Machhand, Shri Raghubir Singh Malik, Shri Mukhtiar Singh Mandal, Shri Dhanik Lal Mankar, Shri Laxman Rao Mehta, Shri Aiit Kumar Miri, Shri Govind Ram Mohd. Hayat Ali, Shri Nathu Singh, Shri Negi, Shri T. S. Pandey, Shri Ambika Prasad Paraste, Shri Dalpat Singh Parmar, Shri Natwarial B. Parulekar, Shri Bapusa 108 Paswan, Shri Ram Vilas Pipil, Shri Mohan Lal

1979-80-Gen. Dis. Bud. Pondicherry MARCH 23, 1979 352 **3**51 cherry) 1979 and D. G. on Acc. (Fondi-(Pondicherry) 1979-80 D.S.G. for Grants MR. CHAIRMAN: I will now put Pradhan, Shri Gananath cut Motion No. 7, moved by Shri G. Pradhan, Shri Pabitra Mohan M. Banatwalla to the vote of the Rai, Shri Gauri Shankar House. Rajda, Shri Ratansinh Cut Motion No. 7 was put and ne-Rakesh, Shri R. N. gatived. Ram, Shri R. D. 45.30 MR. CHAIRMAN: The question is: Rao, Shri Raje Vishveshvar "That the respective sums not Rathor, Dr. Bhagwan Dass exceeding the amount on Revenue Sahoo, Shri Ainthu Account and Capital Account shown in the third column of the Order Sai, Shri Larang Paper, be granted to the President Saini, Shri Manohar Lal out of the Consolidated Fund of the Saran, Shri Daulat Ram Union Territory of Pondicherry, on account, for or towards delraying Satya Deo Singh, Shri the charges during the year ending Sharma, Shri Jagannath on the 31st day of March, 1980, in Shejwalkar, Shri N. K. respect of the heads of demands Sheth, Shri Vinodbhai B. entered in the second column thereof against Demands Nos. 1 to 33." Shukla, Shri Chimanbhai H. Sinha Shri H. L. P. The Lok Sabha divided: Suman, Shri Surendra Jha Division No. 11] [15,23 hrs. Surendra Bikram, Shri DERES STATES Swamy, Dr. Subramaniam Agarwal Shri Satish Tej Pratap Singh, Shri Amat, Shri D. Tawari, Shri Brij Bhushan Amin, Prof. R. K. Tripathi, Shri Ram Prakash **Badri Narayan, Shri A. R. Varma, Shri Ravindra Baldev Prakash Dr. Verma, Shri Chandradeo Prasad Barnala, Shri Surjit Singh Verma, Shri R. L. P. Bhagat Ram, Shri Verma, Shri Raghunath Singh Brahm Prakash, Chaudhury Verma, Shri Sukhdeo Prasad Chandan Singh, Shri Yadav, Shri Hukmdeo Narain Chandravati, Shrimati Yadav, Shri Jagdambi Prasad Chatterjee, Shri Somnath Yadav, Shri Ramjilal Chaturbhuj, Shri Yadav, Shri Roop Nath Singa Chaturvedi Shri Shambu Nath Yadvendra Dutt, Shri Yuvraj, Shri Chaudhary, Shri Motibhai R. Chauhan, Shri Nawab Singh MR. CHAIRMAN: Subject to correction the *result of the division is: Chhetri, Shri Chhatra Bahadur Ayes: 37 Chowhan, Shri Bharat Singh Noes: 80 Das, Shri R. P. The motion was negatived. Dave, Shri Anant following Members also recorded their votes for NOES: Sarvashr' Mahamaya Prasad Sinha and D. Amat. **Wrong v voted for AYES:

353 Bud. Pondicherry CHAITRA 2, 1901 (SAKA) 1979-80—Gen. Dis. D. G. on Acc. (Pondi D.S.G. for Grants (Pondicherry) 1979-80

Dawn, Shri Raj Krishna Dhurve, Shri Shyamlal Digvijoy Narain Singh, Shri Durga Chand, Shri Fernandes, Shri George Ganga Singh, Shri Ghosal, Shri Sudhir Godara, Ch. Hari Ram Makkasar Gopal, Shri K. Guha, Prof. Samar Halder, Shri Krishna Chandra Harikesh Bahadur, Shri Hazeri, Shri Ram Sewak Jain, Shri Kacharulal Hemraj Jaiswal. Shri Anant Ram Jasrotia, Shri Baldev Singh Joshi, Dr. Murli Manohar Kasar, Shri Amrut Khan Shri Kunwar Mahmud Ali Kisku, Shri Jadunath Kureel, Shri Jwala Prasad Kureel, Shri R. L. Kushwaha, Shri Ram Naresh Machhand, Shri Raghubir Singh Malik, Shri Mukhtiar Singh Mandal, Shri Dhanik Lal Mankar, Shri Laxman Rao Mavalankar, Prof. P. G. Mehta, Shri Ajit Kumar Mehta, Shri Prasannbhai Miri, Shri Govind Ram Mohd. Hayat Ali, Shri Nathu Singh, Shri Negi, Shri T. S. Pandey, Shri Ambika Prasad Paraste, Shri Dalpat Singh Parmar, Shri Natwarlal B. Parulekar, Shri Bapusaheb Paswan, Shri Ram Vilas Patwary, Shri H. L. Pipil, Shri Mohan Lal Pradhan, Shri Gananath Pradhan, Shri Pabitra Mohan

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Rai, Shri Gauri Shankar Rajda, Shri Ratansinh Rakesh, Shri R. N. Ram, Shri R. D. Rani Gopal Singh, Chaudhury Rangnekar, Shrimati Ahilya P. Rao, Shri Raje Vishveshvar Rathor, Dr. Bhagwan Dass Roy, Dr. Saradish Sahoo, Shri Ainthu Sai, Shri Larang Sami, Shri Manohar Lal Saran, Shri Daulat Ram Satapathy, Shri Devendra Satya Deo Singh, Shri Sen, Shri Robin Shakya, Dr. Mahadeepak Singh Sharma, Shri Jagannath Sheth, Shri Vinodbhai B. Shukla, Shri Chimanbhai H. Sinha, Shri H. L. P. Stephen, Shri C. M. Suman, Shri Surendra Jha Surendra Bikram, Shri Swamy, Dr. Subramaniam Tej Pratap Singh, Shri Tiwari, Shri Brij Bhushan Varma, Shri Ravindra Verma, Shri Chandradeo Prasad Verma, Shri R. L. P. Verma, Shri Raghunath Singh Verma Shri Sukhdeo Prasad Yadav, Shri Hukmdeo Narain Yadav, Shri Jagdambi Prasad Yadav, Shri Ramjilal Yadav, Shri Roop Nath Singh Yadvendra Dutt, Shri Yuvraj, Shri

NOES

Asaithambi, Shri A. V. P. Banatwalla, Shri G. M. Basu, Shri Dhirendranath

cherry) 1979 and (Pondicherry) 1979-80

Bhakta, Shri Manoranjan

Devarajan, Shri B. Gomango, Shri Giridhar Gotkhinde, Shri Annasaheb

Kadam, Shri B. P.

Kidwai, Shrimati Mohsina

Kotrashetti, Shri A. K.

Lakkappal, Shri K. Mishra, Shri G. S.

Murthy, Shri M. V. Chandrashewhara

Naidu, Shri P. Rajagopal Pajanor, Shri A. Bala

Pajanor, Shri A. Ba Patil, Shri S. B.

Patil, Shri Vijaykumar N.

Pradhani, Shri K.

Ramamurthy, Shri K.

Ravi, Shri Vayalar

Reddi, Shri G. S.

Sathe, Shri Vasant

Thorat, Shri Bhausaheb Tombi, Singh, Shri N.

Unnikrishnan, Shri K. P. Venkatarman. Shri R.

Venkatasubbaiah, Shri P. Visvanathan, Shri C. N.

MR. CHAIRMAN: Subject to correction the result*** of the division is:

Ayes: 100

Noes: 28 ...

The motion was adopted.

Demands for Grants (on account) (Union Territory of Pondicherry) for 1979-80 Voted by Lok Satha

MARCH 23, 1979

No. of Demand	Name of Demand								Amount of Demand for Grant on Account voted by the House.		
	ı									2	3
										Revenue Rs.	Capital Rs.
2—.4 3—(4—.1 5—.1 6—.1 7—.8 9—.1 10—.1 11—.1 12—.13—.	Council of Miradministration Elections Revenue Sales Tax Faxes on Vehi- Secretariat District Admin Freasury and Police Jails	of Justice cles distration Accounts A		:	:	·				2,69,000 5,000 90,000 9,63,000 2,78,000 33,25000 4,60,000 18,20,000 41,61,000 9,11,000 50,26,006 2,75,000 8,09,000 14,85,000	10,25,000
15— 16—	Miscellaneous Retirement Be	nefits	,	·	•	•	:	:	:	26,06,600	

^{***}The following Members also recorded their Votes:

AYES: Sarvashri Mahamaya Prasad Sinha and N. K. Shejwalkar. NOES: Shri A. R. Badrynarayan.

MR. CHAIRMAN: I shall now put the Supplementary Demands Grants.

33--Loans to Government Servants

The question is:

Po-Food and Nutrition

32-Posts and Pilotage

31-Electricity

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the respective Supplementary sums not exceeding amounts on Revenue Account Capital Account shown in the third column of the Order Paper, be granted to the President out of the Consolidated Fund of the Union Territory of Pondicherry to defray the charges that will come in course of payment during the year ending on the 31st day of March, 1979, in respect of the following demands entered in the second column thereof-

2,64,000

2,93,000

1,68,46,000

• •

27,20,000

1,21,75,000

1,23,000

49,07,000

Demands Nos. 4, 7 to 12 and 16 to 33."

The motion was adopted.

Supplementary Demands for Grants (Union Territory of Ponducherry) for 1978-70 Voted 1. Let Sell of

No. of Name of Deman Demand	nd					Amo int of Demand Grant voted by the Ho.se		
1		 		 		2	3	
						Revenue	Capital	
						Rs.	Rs.	
4Administration of Justin	٠.				•	32,000		
7-Sales Trx	• .	•		•	•	10,000	•	
8-Taxes on Vehicles .		•	•			53,000	•	
9-Secretariet						90,000	• • •	
10-District Administration			•		٠	14,01,000	2,00,000	

D.S.G. for Grants

360

2.5.0. 10. 0.4	1143					 	Once	icherry) Ior	,-00
1								2	3
11 Treasury and Acco	unts .	Admi	nıstra	tion				86,000	
12-Police								5,92,000	
16-Retirement Benefits								3,88,000	
17-Public Works .								25,00,000	3,83,000
18-Education								21.84,000	
19-Medical								6,23.000	
20-Information and P	ublic	ıtş						1,21.000	
21-Labout and Employ	nient							1.16.000	
22-Social Welfare.								6,07,000	75,000
23-Co-operation .									37,53,000
24-Miscellaneous Gene	rial I	Econo	mic !	scrvio	es .			15,000	
25-Aguculture .								2 4 3,000	5,60,000
26-Animal Hushandry									11,27,000
27-Fisheries								12,33,000	
28-Community Develo	pmer	nt						11,66,000	1,35,000
29-Industries								52,000	10,37,000
30-Food and Nutrition	1							27,000	
31-Electricity .					٠.			25.21.000	51,35,000
32-Port and Pilotage								8,000	11.10(11.11.11.11.11.11.11.11.11.11.11.11.11.
33-Loans to Governme	ent S	cıvan	ts.						75.49,000

15.24 hrs.

PONDICHERRY APPROPRIATION (VOTE ON ACCOUNT) BILL* 1979.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the Union territtory of Pondicherry for the services of a part of the financial year 1979-80.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the Union territory of Pondicherry for the services of a part of the financial year 1979-80."

The motion was adopted.

SHRI SATISH AGARWAL: I introduce+ the Bill.

PONDICHERRY APPROPRIATION Bill*, 1979

THE MINISTER OF STAE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union territory of Pondicherry for the services of the financial year 1978-79.

MR CHAIRMAN. The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union territory of Pondicherry for the services of the financial year 1978-79"

The motion was adopted.

SHRI SATISH AGARWAL: I introduce the Bill.

^{*}Published in Gazette of India Extraordinary Part II Section 2, dated 23-3-79.

Introduced with the recommendation of the President.